

Listed on :
Court No. :
Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. 9330-9333 OF 2015

Jyoti Nagpal & Anr. ... Petitioner(s)
VERSUS
State of Uttar Pradesh & Anr. ... Respondent(s)
AND

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. 9275-9276 OF 2015

Jyoti Nagpal & Anr. ... Petitioner(s)
VERSUS
State of Uttar Pradesh & Anr. ... Respondent(s)

OFFICE REPORT FOR DIRECTIONS

The matters above mentioned were listed before the Hon'ble Court on 26th October, 2015 when the Court was pleased to pass the following order:

"Permission to file special leave petitions is granted.
Issue notice.
Petitioners are permitted to serve notice through the jurisdictional police station."

SLP (Crl.) Nos. 9330-9333 of 2015

It is submitted that there are two Respondents in each SLP (Crl.) Nos. 9330-9333 of 2015 and Show Cause Notice was issued to the said Respondents by registered post A.D. on 19th November, 2015. A copy of notice was also issued to Counsel for the Petitioner for effecting service of the same on the Respondents through jurisdictional Police Station.

Neither A.D. cards nor unserved covers containing the notices were received back from Common Respondent No.1/State in

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SLP (Cr1.)Nos. 9330-9333 of 2015 and Respondent No.2 in SLP (Cr1.)No. 9330 of 2015.

Unserved cover containing the notice were received back in respect of Respondent No.2 in SLP (Cr1.)Nos.9331, 9332 & 9333 having postal remarks "No such person", "Address not clear" and "In Jail" respectively.

It is further submitted that Counsel for the Petitioner has not filed Affidavit of dasti service, so far.

SLP (Cr1.)Nos.9275-9276 of 2015

It is submitted that there are two common Respondents in both the above matters and Show Cause Notice was issued to the said Respondents by registered post A.D. on 5th November, 2015. A copy of notice was also issued to Counsel for the Petitioner for effecting service of the same on the Respondents through jurisdictional Police Station.

Neither A.D. cards nor unserved covers containing the notice were received back from both the common Respondents in both the above matters.

It is further submitted that Counsel for the Petitioner has not filed Affidavit of dasti service, so far.

The matters above mentioned were listed before the Court of Registrar on 7th April, 2016 when the following order was passed :

"Id.counsel for the petitioner shall within a period of four weeks file the fresh particulars of the respondent No.2 in SLP(C) Nos.9331, 9332 & 9333/15 and he shall also take fresh steps for the service of notice to him within the same period.

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Ld.counsel for the petitioner has failed to file the affidavit in proof of dasti service of notice issued to the other unserved respondents, despite opportunities given. Therefore, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further directions. Await orders and list thereafter."

It is submitted that Counsel for the Petitioners in both the matters has neither filed fresh particulars of Respondent No.2 in SLP (Crl.)Nos.9331, 9332 & 9333 of 2015 and spare copies of Special Leave Petition nor filed Affidavit of dasti service in respect of all the Respondents in SLP (Crl.)Nos. 9330-9333 of 2015 and SLP (Crl.)Nos.9275-9276 of 2015, so far.

The office report for directions in the matters above-mentioned are listed before the Hon'ble Judge in Chambers for orders.

DATED this the 20th day of May, 2016.

ASSISTANT REGISTRAR

COPY TO:

Mr. Abhay Kumar, Advocate
104, Lawyer's Chambers, S.C.I., N.D.

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ASSISTANT REGISTRAR